

# HIGH COURT OF SIKKIM GANGTOK

No. 57 JUDL./HCS

Date: 9.11.21

## NOTIFICATION

In exercise of the powers conferred by Section 8 of the High Court of Judicature (Jurisdiction and Powers) Proclamation of 1955 and all other powers enabling in this behalf, the High Court of Sikkim makes the following rules to amend the Sikkim High Court (Practice and Procedure) Rules, 2011.

### **1. Short Title and Commencement:**

- (a) These Rules may be called the "Sikkim High Court (Practice and Procedure) Amendment Rules, 2021".
- (b) These Rules shall come into force with immediate effect.

### **2. Amendment of sub-rule (vi) of Rule 225:**

In the existing sub-rule (vi) of Rule 225 of the Sikkim High Court (Practice and Procedure Rules) 2011, the following proviso shall be inserted:

"Provided, for any administrative exigency and in the interest of better administration of justice or in public interest, the Hon'ble, the Chief Justice, shall have the sole prerogative to transfer any Judicial Officer of any rank, at any point of time."

By Order,

*Sd/-*  
REGISTRAR GENERAL